

**GOVERNMENT OF INDIA
COMMERCE AND INDUSTRY
LOK SABHA**

UNSTARRED QUESTION NO:2313
ANSWERED ON:27.08.2012
VIOLATION OF TRADE AGREEMENT
Annayyagari Shri Sai Prathap

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) whether the Government has received any complaints regarding Trade Agreement in issuance of compulsory licence to anti cancer drug 'Nexavar';
- (b) if so, the details thereof; and
- (c) the reaction of the Government along with the action taken by the Government in this regard?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA M. SCINDIA)

a) to c): The Department of Commerce has not received any complaint regarding Trade Agreement in issuance of compulsory licence to anti cancer drug "Nexavar". A compulsory licence was issued on the anti cancer drug Nexavar by the O/o of Controller General Patents, Designs and Trademarks (CGPDT) in March, 2012. The patent owner- M/s Bayer Corporation Ltd. Has appealed against the orders of CGPDT in the Intellectual Property Appellate Board (IPAB), which is a quasi judicial body. The decision of IPAB is awaited.